

(ii) The Calcutta THIKA Tenancy Stay of Proceedings (Temporary Provisions) Second Ordinance, 1968 (West Bengal Ordinance No. 1 of 1968) promulgated by the Governor of West Bengal on the 5th January, 1968.

(iii) The West Bengal Premises Tenancy (Amendment) Second Ordinance, 1968 (West Bengal Ordinance, No. II of 1968) promulgated by the Governor of West Bengal on the 6th January, 1968.

(iv) The Calcutta THIKA Tenancy (Amendment) Second Ordinance, 1968 (West Bengal Ordinance No. VI of 1968) promulgated by the Governor of West Bengal on the 9th January, 1968. [Placed in Library. See No. LT-525/68.]

(1) A copy each of the following Notifications under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954 :—

(i) The Displaced Persons (Compensation and Rehabilitation) Third Amendment Rules, 1967 published in Notification No. G.S.R. 8 in Gazette of India dated the 6th January, 1968.

(ii) The Displaced Persons (Compensation and Rehabilitation) Fourth Amendment Rules, 1967, published in Notification No. G.S.R. 74 in Gazette of India dated the 13th January, 1968.

(2) A statement showing reasons for delay in laying the above Notifications. [Placed in Library. See No. LT-528/68.]

#### ESTIMATES COMMITTEE

##### FIFTY-SECOND REPORT

SHRI P. VENKATASUBBIAH (Nandyal) : I beg to present the Fifty-second Report of the Estimates Committee on action taken by Government on the recommendations contained in the Hundred and First Report of the Estimates Committee (Third Lok Sabha) on the Ministry of Education—Aligarh Muslim University.

12.28 hrs.

RESOLUTION RE: PROCLAMATION IN RELATION TO WEST BENGAL AND WEST BENGAL STATE LEGISLATURE (DELEGATION OF POWERS) BILL—*CONTD.*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : On behalf of Shri Y. B. Chavan, I move the following Resolution :

“That this House approves the Proclamation issued by the President on the 20th February 1968, under article 356 of the Constitution in relation to the State of West Bengal”.

(2) A copy of the Annual Report of the Central Warehousing Corporation for the year 1966-67 along with Annual Accounts and the Audit Report thereon under sub-section (11) of section 31 of the Warehousing Corporation Act, 1962. [Placed in Library. See No. LT-526/68.]

(3) A copy of the Indian Maize (Temporary Use in Starch Manufacture in Haryana) Order, 1968, published in Notification No. G.S.R. 479, in Gazette of India dated the 8th March, 1968 under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-527/68.]

NOTIFICATIONS UNDER DISPLACED PERSONS (COMPENSATION AND REHABILITATION) ACT, 1954

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI D. R. CHAVAN) : I beg to lay on the Table :